

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

N E W D E L H I

(6)

O.A. No. 479/91
T.A. No.

199

DATE OF DECISION 03.06.1992

Shri Chander Pal Singh Petitioner

Shri G.D. Gupta Advocate for the Petitioner(s)
Versus

Union of India Respondent

Shri Ved Prakash Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

JUDGMENT (ORAL)(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

We have heard the learned counsel of both parties. The grievance of the applicant who is working in the Delhi Energy Development Agency relates to his reversion from the post of Horticultural Assistant to the post of Demonstrator. The respondents have filed counter-affidavit in which they have stated that in the absence of a notification issued under Section 14(2) of the Administrative Tribunals Act, 1985,

Q

6

the Tribunal will have no jurisdiction to entertain the application filed by the applicant against the Delhi Energy Development Agency which is a Society registered under the Societies Registration Act, 1860.

2. After hearing both sides, we hold that the present application is not maintainable in the Tribunal. Let the papers be returned to the applicant for presenting the same in the appropriate legal forum in accordance with law.

There will be no order as to costs.

Subhash
(I.K. RASGOTRA)
MEMBER (A)
03.06.1992

Parvez
(P.K. KARTHA)
VICE CHAIRMAN (J)
03.06.1992

RKS
030692